

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-192/2016
in
OA-1959/2012**

New Delhi this the 04th day of April, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

S. Surya Narayana (Ages about 58 years),
S/o Sh. Satyam,
Employed as Deputy Director in
Central Electricity Authority,
RK Puram, New Delhi,
R/o N-308, Sector 8,
RK Puram, New Delhi
Is employed as Deputy Director CEA,
Sewa Bhawan, RK Puram, New Delhi.
(By Advocate: Sh. A. K. Ojha)

Petitioner

Versus
Sh. Pradeep Kumar Pujari,
Secretary, Ministry of Power,
Shram Shakti Bhawan, New Delhi-110001.
(By Advocate: Sh. D. S. Mahendru)

Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the petitioner.

2. The present CP is filed alleging non-implementation of the order of this Tribunal dated 09.12.2015 in OA No. 4454/2011 with OA No. 1959/2012.
3. The said OAs were disposed of as under:

"9. We, therefore, allow this O.A. partly. We direct that a review DPC be conducted segregating promotee quota vacancies for the year 2004-2005 and 2005-2006 and drawing year-wise panel as prescribed in DoP&T Instructions. Thereafter, inter-se seniority be determined between direct recruits and promotees in accordance with the observations made above. Seniority list dated 18.04.2010 would stand modified accordingly. This entire exercise be completed in three months from the date of receipt of a certified copy of this order. No costs."

4. The learned counsel for the petitioner failed to show, on what date the respondent received the order in the OA. Even according to him also, he informed about the passing of the said order to the respondent vide Annexure A-2 dated 18.02.2016.

5. Since the learned counsel for the petitioner failed to show on what date respondent received the order of this Tribunal, and from what date the three months time period fixed by this Tribunal is started and on what date exactly, the contempt was committed by the respondents, the CP is dismissed. However, this order shall not preclude the petitioner to file a fresh contempt, by specifically furnishing the details such as on what date the order of this Tribunal was served on the respondents and when the three months period is completed etc., in accordance with law. No costs.

(Shekhar Agarwal)
Member (A)
/ns/

(V. Ajay Kumar)
Member (J)